

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

**UNSTARRED QUESTION NO.367
TO BE ANSWERED ON 30.11.2021**

RESERVATION IN NEET

367. SHRI T.R. BAALU:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government has carried out any study on the implications of various national level entrance examinations such as NEET etc. on policy and programs of Government towards ensuring social justice by way of reservation in education and jobs;
- (b) if so, the details thereof and if not, the reasons therefor; and
- (c) the remedial measures taken by the Government to ensure that socially and educationally backward class people are not deprived of their Constitutional rights in education and job opportunities because of National level examinations like NEET?

ANSWER

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SUSHRI PRATIMA BHOUMIK)**

(a) & (b): No Sir. 27% Reservation to Socially and Educationally Backward Classes (SEBC) in the All India Quota of Medical Education (including NEET) has been introduced by the Government very recently i.e. August, 2021. Therefore, such survey has not been conducted.

(c): As per the provisions of Article 338B (5) of the Constitution, the NCBC has been empowered to investigate and monitor all matters relating to the safeguards provided for the socially and educationally backward classes and to enquire into specific complaints with respect to the deprivation of rights and safeguard of the socially and educationally backward classes. The SEBCs who fell deprived of their constitutional rights can approach the NCBC regarding their grievances.
